

# **PATNA HIGH COURT**

## **NOTICE**

### **(Corrigendum)**

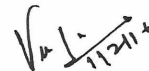
The Hon'ble Division Bench of the Patna High Court vide judgement dated 08.01.2016 passed in CWJC No. 11731 of 2015 (Ravindra Kumar Singh Versus The High Court of Judicature at Patna through its Registrar General & ors.) and its analogous cases, has been pleased to observe and direct, interalia, as under-

***"It is made clear that since we have vacated the interim order, dated 26.6.2015, candidature of such candidates for the Main (Written) Examination, who have secured less than cut-off marks of 176, as per the revised list, shall not be considered for selection as they were allowed to appear in the Main (Written) Examination on the basis of the said interim order."***

In view of the aforesaid judgement of the court, it is for information to the following candidates, who have been declared successful in the Main (written) Examination held on 12.07.2015 for interview as per Court's notice dated 22.01.2016, that they are not to be called for interview as they have obtained less than 176 marks in the revised result of the Preliminary Test uploaded on the website of the Court on 25.05.2015-

Roll Nos. – 1111001235, 1111001480, 1111002297,  
1111004007, 1111005233

By order of the Court



Registrar General

PATNA HIGH COURT, PATNA

Date : 01.02.2016